

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Service Tax Appeal No.10557 of 2016

(Arising out of OIA-RAJ-EXCUS-000-APP-051-15-16 dated 29/12/2015 passed by
Commissioner of Central Excise, Customs and Service Tax-RAJKOT)

Rajkot Municipal Corporation

Dhebar Road,
Rajkot, Gujarat

.....Appellant

VERSUS

C.C.E. & S.T.-Rajkot

Central Excise Bhavan,
Race Course Ring Road...Income Tax Office,
Rajkot,Gujarat-360001

.....Respondent

APPEARANCE:

Sh. P D Rachchh, Advocate for the Appellant

Sh. Dharmendra Kanjani,Superintendent (Authorised representative) for the
Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
 HON'BLE MEMBER (TECHNICAL), MR. RAJU**

Final Order No. A/ 11223 /2020

DATE OF HEARING: 17.09.2020

DATE OF DECISION: 17.09.2020

RAMESH NAIR

The appellant filed a request letter to withdraw this appeal as they have opted to avail the "Sabka Vishwas" (Legacy Dispute Resolution) Scheme, 2019.

2. Shri P D Rachchh, Learned counsel appearing on behalf of the appellant submits that the case has been settled under the above said scheme and the appellant has submitted SVLDR-1 & SVLDR-4 Certificates therefore, he seek withdrawal of appeal.

3. Shri Dharmendra Kanjani, Learned Superintendent (Authorized Representative) has no objection in disposal of the appeal as withdrawn.

4. In view of the above position, we dismiss the appeal as withdrawn.

(Dictated & Pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**